

**Utilisation of cess collected under Building  
Construction Workers Act**

270. SHRI M.P. ACHUTHAN:  
SHRI R.C. SINGH:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that only a small percentage of the cess collected by various States under the Building and Other Construction Workers Welfare Cess Act, 1996 is actually spent for the purpose it is collected;

(b) if so, the State-wise details of the workers registered, cess collected and the amount spent on the welfare of the registered works since its inception in 1996; and

(c) what measures are being taken to ensure that the funds collected are spent for the welfare of its workers?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) and (b) As per the information received from the State Governments, the number of workers registered, amount of cess collected and amount spent under the Building and Other Construction Workers Welfare Cess Act, 1996 is as under:—

As on 30.6.2011

Sl. No.	Name of the States/UTs	No. of workers registered with the Board	Amount of cess collected (Rs. in crores)	Amount spent (Rs. in crores)
1	2	3	4	5
1.	Andhra Pradesh	882070	472.00	12.78
2.	Arunachal Pradesh	4298	12.03	2.49
3.	Assam	3150	44.36	0.13
4.	Bihar	18566	127.93	0.19
5.	Chhattisgarh	62335	58.76	3.61
6.	Goa	0	3.81	0
7.	Gujarat	48971	190.22	0.41
8.	Haryana	146667	419.8	6.36
9.	Himachal Pradesh	633	51.22	0
10.	Jammu and Kashmir	0	0	0

1	2	3	4	5
11.	Jharkhand	16285	21.09	0.11
12.	Karnataka	140869	855.93	8.21
13.	Kerala	1689789	509.29	375.65
14.	Madhya Pradesh	1708574	527.31	119.33
15.	Maharashtra	0	10.53	0
16.	Manipur	0	0	0
17.	Meghalaya	0	0	0
18.	Mizoram	0	0	0
19.	Nagaland	0	0	0
20.	Orissa	60640	77.95	0.0066
21.	Punjab	32839	150.31	2.1
22.	Rajasthan	35119	114.5	0.31
23.	Sikkim	0	0	0
24.	Tamil Nadu	2115097	423.29	182.19
25.	Tripura	8568	28.52	0.1
26.	Uttar Pradesh	100060	172.81	0.2
27.	Uttarakhand	755	8.32	0.01
28.	West Bengal	313180	290.62	4.59
29.	Delhi	41766	656.29	28.36
30.	Andaman and Nicobar Island	1080	7.4	0.03
31.	Chandigarh	7562	9.73	0.33
32.	Dadra and Nagar Haveli	0	0.17	0
33.	Daman and Diu	0	0.73	0
34.	Lakshadweep	0	0	0
35.	Puducherry	25455	20.65	4.62
TOTAL:		7464328	5265.57	752.1166

(c) The responsibility of collecting cess and its utilization for welfare activities lies with the respective State Governments and State Building and Other Construction Workers Welfare Boards. The Central Government has been impressing upon the State Governments to implement the provisions of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 and Building and Other Construction Workers Welfare Cess Act, 1996 effectively. The Central Government has issued directions to all States/UTs under Section 60 of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 for proper implementation of the Act.

#### **Contractual labour**

†271. SHRI RAMCHANDRA PRASAD SINGH:  
SHRI RAVI SHANKAR PRASAD:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that the practice of engaging contractual labour for execution of work has increased during past one decade in the country;

(b) if so, Government's reaction thereto;

(c) whether it is also a fact that 90 per cent labourers are still in the unorganised sector in the country;

(d) if so, whether it is also a fact that the number of labour strikes in factories of the country during the years 2008-09, 2009-10, 2010-11 are less than the incidents of lock out by owners; and

(e) if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) No specific study has been conducted to assess whether the number of contract labour in the past one decade in the country has increased. However, it is observed that in the Central Sphere there has been a marginal increase in the number of contract labour in the country.

(b) In the Central Sphere establishments in order to safeguard the interest of contract workers, inspections are conducted under applicable labour laws regularly. Appropriate action is taken against defaulters, including initiating prosecution proceedings.

(c) As per the survey carried out by the National Sample Survey in 2004-05, the number of workers employed in unorganized sector is more than 90%.

(d) and (e) The details of Strikes and Lockouts for the years 2008 to 2011 are

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†Original notice of the question was received in Hindi.